

**Central Administrative Tribunal  
Principal Bench**

**OA No.1336/2014**

**New Delhi, this the 9<sup>th</sup> day of May, 2016**

**Hon'ble Mr. Justice M.S. Sullar, Member (J)  
Hon'ble Mr. V.N. Gaur, Member (A)**

Shri Kushi Ram, Driver,  
Age 40 years (Driver Group 'C'),  
S/o Shri Inder Singh,  
R/o Village Jyonti,  
Delhi-110 081.

...applicant

(By Advocate : Shri C.S.S. Pillai)

**Versus**

Chairman,  
Delhi Transport Corporation,  
DTC Head Quarter,  
I.P. Estate,  
Delhi-110 002.  
Through its Chairman.

...respondent

(By Advocate : Shri N.K.Singh for Ms. Avnish Ahlawat)

**ORDER (ORAL)**

**Hon'ble Mr. Justice M.S. Sullar, Member (J)**

At the very outset, the learned counsel for applicant intends to withdraw the petition to enable him (applicant) to file fresh OA on the same cause of action after removing the defects.

2. Therefore, the OA is dismissed as withdrawn, with the aforesaid liberty, as prayed for, particularly, when there is no opposition of the same on behalf of the respondents.

( V.N. Gaur )  
Member (A)

( Justice M.S. Sullar )  
Member (J)

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